

Table of the Sabha.

Purchase of Medicines and Appliances from Private Sector Instead of IDPL by Government Hospital

4345. SHRI RAMAVATAR SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the Government and semi-Government Hospitals under Central Government instead of using medicines and surgery appliances manufactured by IDPL are purchasing them from Private Sector factories ;

(b) if so, the reasons for not purchasing the medicines of the IDPL and the remedial action taken by the Government in this regard ; and

(c) the percentage of medicines presently being purchased from the IDPL by such Hospitals ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) to (c). Medicines and surgical appliances manufactured by IDPL and other public sector drugs and pharmaceuticals companies, but not made in the small scale sector, are purchased by hospitals under Central Government on preferential basis.

Installation of tubewells at Adra

4346. SHRI SATYASADHAN CHAKRABORTY : Will the Minister of RAILWAYS be pleased to state :

(a) the number of tubewells installed at Adra in South Eastern Railway in 1983, the rate for each tubewell and total amount involved ; and

(b) measures taken to verify the rates with the State authority ?

THE MINISTER FOR RAILWAYS (SHRI A.B.A. GHANI KHAN CHAUDHURY) : (a) and (b). 50 (fifty) Nos. hand operated and 3 (three) Nos. electric operated tubewells were installed at Adra to

tackle the acute drought in 1983. The lowest rate accepted for Rig drilled hand operated tubewells varied from Rs. 13634/- to Rs. 14795/- each ; and for 3 Nos. electric operated tubewells at Rs. 1,00,950/- each. The total amount involved in sinking of 53 Nos. tubewells comes to Rs. 10,19,380/-. The lowest rates quoted in connection with the sinking of these tubewells were compared with the previous accepted rates for similar works and were found to be lower. The procedure of open/limited tenders for such works is an established practice and verification of rates with the State Government is not resorted to.

Wage deduction of Gangmen under P.I.W., Hazaribagh Road (Eastern Railway)

4347. SHRI A.K. ROY : Will the Minister of RAILWAYS be pleased to state :

(a) whether Assistant Labour Commissioner(C)/Hazaribagh by his D.O. No. 14(31)83 dated 4 July, 1983 to Divisional Railway Manager Eastern Railway, Dhanbad wrote that he would be compelled to take legal action against the officer concerned responsible for illegal deduction from the wages of Gangmen working at Sarmat and under P.W.I./Hazaribagh Road, if the amount of wages deducted not refunded to the Gangmen concerned within a week ;

(b) whether the said A.L.C. (C) pointed out that these Gangmen living under the Tarpaulin in Tents three feet high from the ground level are experiencing serious inconvenience and therefore suggested to provide cloth tent as being used by Armed forces ; and

(c) if so, the action taken to make payment of the wages to the Gangmen so illegally deducted and provision of proper tents for their accommodation ?

THE MINISTER OF RAILWAYS (SHRI A.B.A. GHANI KHAN CHAUDHURY) :

(a) Yes, Sir.

(b) Yes, Sir. It is, however, not accepted that the tents are unsuitable.